

ces—not merely those for consumer goods—are published in the “Weekly Bulletin of Import Licences, Export Licences and Industrial Licences.” A copy of this Bulletin is regularly made available to the Parliament Library.

(c) Information relating to utilisation of import licences is not compiled by Government.

Demand for Delhi-Nagpur-Madras and Vice Versa Flight

3269. SHRI SHRIDHARRAO NATHOBAJI JAWADE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) in view of the demand for continuance of the Delhi-Nagpur-Madras and vice versa flight and in keeping with the declared policy of Government to maintain the importance of Nagpur as the second capital of Maharashtra, whether Government propose to start again the said flight without delay; and

(b) if so, the steps under consideration therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). With effect from 2nd November, 1977, the service IC-439/440 between Delhi and Madras via Nagpur, is operating direct between Delhi and Madras on 4 days in a week and via Nagpur on the remaining three days. In view of the very poor traffic offering, Nagpur-Madras link is being discontinued in the Schedule proposed for introduction towards the end of December 1977. Simultaneously, however, Nagpur is proposed to be linked with Delhi and Hyderabad on daily basis on the sector Delhi-Hyderabad-Nagpur, to be operated with Boeing-737.

नवीन इंजीनियरिंग वर्क्स, अमरावती,
महाराष्ट्र द्वारा आयकर तथा बिक्री-
कर का अपवंचन

3270. श्री लक्ष्मणराव मानकर: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नवीन इंजीनियरिंग वर्क्स, अमरावती महाराष्ट्र द्वारा 1963 से 1967 तक झूठे लेखों द्वारा लगभग 6 लाख रुपये के आयकर तथा 75 हजार रुपये के बिक्री-कर के अपवंचन किये जाने के बारे में 5 और 16 सितम्बर, 1977 को केन्द्रीय सरकार, राज्य मंत्रियों तथा वित्त विभाग को पत्र भेजे गये थे;

(ख) क्या 1969-70 के दौरान पम्बन्धित अधिकारियों के ध्यान में इस मामले को लाये जाने के बाद भी इस मामले में कार्यवाही पूरी नहीं की गई है ; और

(ग) इसके लिये उत्तरदायी व्यक्तियों के नाम क्या हैं और उनके विरुद्ध क्या कार्यवाही की गई है ?

वित्त मंत्रालय में राज्य मंत्री (श्री जुलफिकार उल्ला) : (क) से (ग). श्री लक्ष्मणराव मानकर, संसद सदस्य से 16 सितम्बर, 1977 का एक पत्र प्राप्त हुआ है जिसके साथ ऐसी शिकायतें भेजी गई हैं जिनमें मैसर्स नवीन इंजीनियरिंग वर्क्स पर कर अपवंचन का आरोप लगाया गया है। इस तरह की शिकायतें पहले भी प्राप्त हुई थीं।

आयकर विभाग द्वारा की गयी कार्यवाही का ब्यौता इस प्रकार है :—

कर-निर्धारण वर्ष 1965-66 से 1969-70 तक के मैसर्स नवीन इंजीनियरिंग वर्क्स के संगत कर-निर्धारण, उपलब्ध मूचना के आधार पर, उनमें 1.6 लाख रु० जोड़ कर पूरे किये गये। कर-निर्धारण वर्ष 1969-70

को छोड़ कर, इन सभी कर-निर्धारणों के खिलाफ अपीलवीय सहायक आयकर आयुक्त के समक्ष अपील दायर की गयी है ।

इस विभाग के बिक्री-कर पक्ष को प्राप्त हुई एक अन्य शिकायत, आवश्यक कार्यवाही के लिए, महाराष्ट्र सरकार को भेजी गयी है, क्योंकि किसी राज्य के भीतर होने वाली बिक्रियों तथा खरीदों पर कर लगाना, संविधान को सातवों अनुसूची की सूची II की प्रविष्टि 54 के अनुसार राज्य सरकारों के कराधान का विषय है । माल की अन्तर-राज्यीय बिक्री पर लगाये जाने वाले केन्द्रीय बिक्री-कर का प्रशासन भी कानूनी तौर पर राज्य के बिक्री-कर प्राधिकारियों को सौंपा गया है ।

Payment of Second Instalment of ODS

3271. SHRI MOHAN LAL PIPIL:
Will the Minister of FINANCE be pleased to state:

(a) whether Government had issued instructions for the payment of the second instalment of the C.D.S. money to the employees, if so, when were these orders issued; and

(b) the names of the offices under Ministry of Finance where the money has not been paid to the employees so far and the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Instructions authorising repayment of the second instalment of additional dearness allowance deposits to the employees in cash (instead of by credit to their provident fund accounts as per earlier decision of Government) were issued to the various Ministries/Departments of the Government on 22nd July, 1977.

(b) According to the information received by Government so far, an amount of Rs. 156.87 lakhs, out of Rs. 163.30 lakhs payable to the employees of the Ministry of Finance and

the various offices under it as second instalment of additional dearness allowance deposits, has already been repaid. The overall repayment made, thus, is of the order of 96 per cent. Repayment has been more or less completed in the Department of Expenditure (including Bureau of Public Enterprises), Department of Economic Affairs and Department of Revenue. Offices where it has not been possible to complete cent-per-cent repayment are mainly those under the Central Board of Direct Taxes and Central Board of Excise and Customs (under the Department of Revenue) and certain subordinate offices of Department of Economic Affairs. Repayments in these offices are in progress.

Proposal from State Governments for imposing Tax on Consignments of Goods

3272. SHRI AHMED M. PATEL.
Will the Minister of FINANCE be pleased to state:

(a) whether any proposals have been received by the Central Government from the State Governments for imposing of tax on the consignments of goods sent outside their States;

(b) if so, the details thereof;

(c) whether Government have circulated to the State Governments for obtaining their views in respect of making a law in this respect; and

(d) what is the result thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Some State Governments had pointed out avoidance of Central sales tax in the garb of consignment transfers or transfer of goods by a head office or a principal in one State to its branch or agent in another State. The State Governments had, therefore, suggested the levy of a consignment tax on such transfers